## Central Administrative Tribunal Principal Bench

## CP No.645/2014 In OA No.1363/2012

New Delhi this the 16<sup>th</sup> day of September, 2016

Hon'ble Mr. V. Ajay Kumar, Member (J) Hon'ble Mr. P.K.Basu, Member (A)

Bhanwar Singh, Patwari (Retired) Aged about 60 years S/o Mr. Kundan Singh Residential Address: 669/39-A Moladband Extension, Badarpur New Delhi – 110 044.

-Petitioner

(By Advocate: Shri Pradeep Kumar)

**VERSUS** 

Govt. of NCT Delhi and Others through

- 1. Mr. D.M.Spolia, IAS
  Chief Secretary, Government of NCT Delhi
  5<sup>th</sup> level, Delhi Secretariat, I.P.Estate
  New Delhi.
- 2. Mr. Gyanesh Bharti, IAS
  Divisional Commissioner
  Revenue Department
  Government of NCT Delhi
  5, Shamnath Marg, Delhi: 110 054.
- 3. Ms. Neeharika Rai, IAS
  Deputy Commissioner (South)
  Government of N.C.T. Delhi
  M.B.Road, Saket, New Delhi.

-Respondents

(By Advocate: Shri N.K.Singh for Mrs. Avnish Ahlawat)

## ORDER (ORAL)

By Hon'ble Mr. V. Ajay Kumar, Member (J)

Heard both sides.

2

2. This Contempt Petition is filed alleging non-implementation of the

order of this Tribunal in OA No.1363/2012 dated 17.12.2013 where under

the following order has been passed:-

"16. Taking into account these facts and circumstances, we do not find any merit in the OA. However, the respondents are

directed to consider his representations regarding change of IO submitted in the year 2011 and take a decision by passing a speaking order in the matter within a month from the date of

receipt of this order. It is further directed that the disciplinary proceedings against the applicant should also be concluded within three months from the date of passing the aforesaid speaking

order with regard to change of IO. With these directions the OA is

disposed off. No costs."

3. Today, the learned counsel for the respondents while producing an

order dated 14.09.2016 of the Disciplinary Authority submits that they

have fully complied with the order of this Tribunal and, accordingly, prays

for dismissal of the CP.

4. Though the respondents were requested to comply with the order

of this Tribunal before April, 2014 itself, they finally could do it after a

lapse of more than two years. Hence, we record our displeasure.

However, since finally the orders of this Tribunal have been complied

with, by taking a lenient view, the CP is closed. Notices are discharged.

No costs.

(P.K.Basu) Member (A) (V. Ajay Kumar) Member (J)

/uma/